

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

APPLICATION (MISC) NO: 85020 OF 2021
(on behalf of appellant)

IN

SERVICE TAX APPEAL NO: 87267 OF 2016

[Arising out of Order-in-Appeal No: NGP/EXCUS/000/APPL/968/2015-16 dated 21st March 2016 passed by the Commissioner of Customs, Central Excise & Service Tax (Appeals), Nagpur.]

Commissioner of Central Excise & Customs
Nashik – I
Plot No. 155, Sector P-34, NH, Jaishtha & Jaishakh
CIDCO, Nashik

... Appellant

versus

Nashik Municipal Corporation
Rajiv Gandhi Bhavan, Sharanpur Road,
Nashik - 422002

...Respondent

APPEARANCE:

Shri S K Hatangadi, Assistant Commissioner (AR) for the appellant
None for the respondent

WITH

APPLICATION (MISC) NO: 85019 OF 2021
(on behalf of appellant)

IN

SERVICE TAX APPEAL NO: 85910 OF 2017

[Arising out of Order-in-Appeal No: NGP/EXCUS/000/APPL/528/2016-17 dated 17th January 2017 passed by the Commissioner of Customs, Central Excise & Service Tax (Appeals), Nagpur.]

Commissioner of Central Excise & Customs
Nashik – II
Plot No. 155, Sector P-34, NH, Jaishtha & Jaishakh
CIDCO, Nashik

... Appellant

versus

Krushak Seva Sahayya Samiti Trust
Shri Shivaji Nagar, A/P Rahuri Factory, Tal: Rahuri
Dist: Ahmednagar

...Respondent

APPEARANCE:

Shri S K Hatangadi, Assistant Commissioner (AR) for the appellant

None for the respondent

AND

APPLICATION (MISC) NO: 85025 OF 2021

(on behalf of appellant)

IN

SERVICE TAX APPEAL NO: 87101 OF 2018

[Arising out of Order-in-Appeal No: CD/TR(APPEALS)/MC/31/2017-18 dated 31st January 2018 passed by the Commissioner of Central GST & Central Excise, Thane Rural.]

Commissioner of CGST & Central Excise
Mumbai Central
4th Floor, New Central Excise Building,
Maharshi Karve Road, Churchgate, Mumbai - 400020

... Appellant

versus

Khubchandani Interbuild Pvt Ltd
508 Ceejay House, Dr Annie Besant Road
Worli, Mumbai - 400018

...Respondent

APPEARANCE:

Shri S K Hatangadi, Assistant Commissioner (AR) for the appellant

Ms Puloma Dalal, Chartered Accountant for the respondent

CORAM:

HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)
HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO: A / 87319-87321 /2021

DATE OF HEARING:	13/12/2021
DATE OF DECISION:	13/12/2021

PER: CORAM

These applications by Revenue seek withdrawal of appeal no. ST/87267/2016, ST/85910/2017 and ST/87101/2018 filed against order-in-appeal no. NGP/EXCUS/000/APPL/968/2015-16 dated 21st March 2016 of Commissioner of Customs, Central Excise & Service Tax (Appeals), Nagpur, order-in-appeal no. NGP/EXCUS/000/APPL/528/2016-17 dated 17th January 2017 of Commissioner of Customs, Central Excise & Service Tax (Appeals), Nagpur and order-in-appeal no. CD/TR(APPEALS)/MC/31/2017-18 dated 31st January 2018 of Commissioner of Central GST & Central Excise, Thane Rural in view of monetary limit prescribed as threshold for litigation in instruction issued by Central Board of Indirect Taxes and Customs issued under F. No. 390/Misc/116/2017-JC dated 22nd August 2019.

2. Accordingly the applications are allowed and appeals are dismissed as withdrawn.

(Dictated and Pronounced in Open Court)

(AJAY SHARMA)
Member (Judicial)

**/as*

(C J MATHEW)
Member (Technical)